## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

## ORDERS OF THE TRIBUNAL

22.10.2014 OA No. 291/00572/2014

Mr. Tanveer Ahmed, Counsel for applicant.

The applicant has filed this OA with the prayer that applicant being 9<sup>th</sup> in the merit of the OBC list be offered appointment on the post of Deputy Controller of Explosive in PESO since the wife of the applicant, who was 6<sup>th</sup> in merit list of the OBC has declined to join. The learned counsel for the applicant submitted that reserved list is operative for a period of 18 months. According to the notification, 08 posts were reserved for OBC category. Since the applicant is at 09 in order of merit and one of the candidates has refused to join, therefore, his claim for appointment on the said post be considered by the respondents.

The learned counsel for the applicant submits that the applicant wishes to file a representation before respondent no. 2 for redressal of his grievances. The applicant is at liberty to do so. Respondent no. 2 is directed that in case a representation is filed by the applicant within a period of 15 days from today then it would be considered by him according to the provisions of law and shall pass a reasoned & speaking order expeditiously but not later than three months from the date of receipt of a copy of this order. It is made clear that this Tribunal had directed the respondents to keep one post vacant for ST category, therefore, any interim order of this Tribunal in OA No.764/2013 filed by Shri Chhuttan Lal Meena is applicable only in the case of ST candidates.

The learned counsel for the applicant is directed to supply a copy of the paper book of the present OA alongwith representation, if so filed by the applicant before respondent no. 2.

If applicant is aggrieved by the decision of respondent no. 2 on his representation, he is at liberty to file substantive OA, if so advised.

With these directions, the OA is disposed of with no order as to costs.

Anil Kumar)

Member (A)